

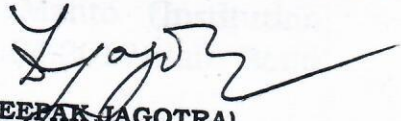
**OFFICE OF THE DISTRICT & SESSIONS JUDGE,  
NORTH-EAST DISTRICT : KARKARDOOMA COURTS, DELHI.**

**ORDER**

In pursuance to the directions of the Hon'ble High Court of Delhi, as contained in the transfer/posting order no. 12/DHC/Gaz./G-7/VI.E.2(a)/2019 dated 26.03.2019, all the cases (list attached) triable by Courts of Metropolitan Magistrates initiated by the CBI from the Court of CMM/ACMM/MMs of this district are hereby withdrawn and transferred to the Court of CMM, Rouse Avenue District Court, for disposal in accordance with law with effect from 09.04.2019.

Ahlmads of the transferor Courts are directed to send the files/records/proceedings to the Transferee Court in all respects immediately, with the instructions to the parties or other concerned/witness/applicants to appear before the Transferee Court on the date fixed and ensure that the list of transferred cases is displayed outside the Court room and Ahlmad Room so that no inconvenience is caused to the lawyers and litigants.

If there is any connected matter left, the same be also sent to the transferee court alongwith the main case.


  
**(DEEPAK JAGOTRA)**  
District & Sessions Judge,  
North-East District,  
Karkardooma Courts, Delhi.

No. 1740-1756 /Judl./N-E/KKD/Delhi/2019

Dated : 08/4/19

**Copy forwarded for information and necessary action :-**

1. The Registrar General, Hon'ble High Court of Delhi, New Delhi.
2. The District & Sessions Judge (HQs), Tis Hazari Courts, Delhi
3. The Judicial Officers concerned with the request to direct the concerned official to paste a copy of this order, outside their Court Rooms/Ahlmad Rooms.
4. The Chief Public Prosecutor, North-East District, Karkardooma Courts, Delhi
5. The Secretary, Shahdara Bar Association, Karkardooma, Delhi, to display this order on the notice board, for the notice of all the Lawyers/Litigants.
6. The In-charge, Lock-up, Karkardooma Courts, Delhi.
7. The Administrative Officer (Judl.) of Administration Branch/Filing/CMM Office and Facilitation Center, North-East District, Karkardooma Courts, Delhi.
8. The PRO/APRO, Karkardooma Courts, Delhi.
9. The Website Committee, Tis Hazari Courts & Karkardooma Courts, Delhi through LAYERS.
10. For LAYERS.
11. Reader to the undersigned.
12. Ahlmad of the concerned Courts, for information and necessary compliance.
13. The Care Taker, North-East District, Karkardooma Courts, Delhi to display the same on the notice board of this court complex premises for information to all concerned.

  
**District & Sessions Judge,**  
North-East District,  
Karkardooma Courts, Delhi.

**DELHI DETAILS OF 4 CASES OF CBI PENDING BEFORE THE  
COURT OF LD. CMM, NORTH-EAST DISTRICT**

1	CIS NO. 465246/2015 CBI Vs. Basant Nautiyal Singhvi (Institution 29.09.2010 5 Years Old Case NDOH 31.05.2019)
2	CIS No. 464964/2015 CBI Vs. Reeta Handa (Institution 16.10.2010 5 Years Old Case NDOH 22.05.2019)
3	CIS No. 1/2016 CBI Vs. Pararshu Ram Prasad (Institution 31.03.2011 5 Years Old Case NDOH 25.04.2019)
4	CIS No. 15/2011 CBI Vs. Praveen Garg (Institution 28.06.2011 5 Years Old Case NDOH 14.05.2019)
5	CIS No. 13/2011 CBI Vs. Ram Dayal Mahto (Institution 13.04.2011 5 Years Old Case DOD 02.04.2019) Bail Bond accepted till 2/5/2019 u/s 389 Cr.P.C